

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 203

IA-990/2020 in CP-1902/I & BC/2019

IN THE MATTER OF:

CoC, M/s. Privelege Health Care Service Ltd.

.... Applicant/petitioner

Order under Section 22(3) of Insolvency & Bankruptcy Code

Order delivered on 09.06.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANAGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Corporation Bank Mr. Ayush J. Rajani, Adv.

ORDER

IA/990/2020

It is an application filed by the applicant under Section 22(3) (b) of the Code, 2016 for replacement of earlier Resolution Professional with Mr. Shailesh Bhalchandra Desai [IBBI/IPA-001/IP-P00183/2017-18/10362] as Resolution Professional of the corporate debtor. The Form-AA of Mr. Shailesh Bhalchandra Desai has also been annexed with the application. The resolution has been passed with 100% voting share by the CoC in its 3rd meeting held on 20.04.2020.

In view of the submissions made by the counsel and documents placed on record, we hereby appoint Mr. Shailesh Bhalchandra Desai as Resolution Professional of the corporate debtor. Thus we accord our acceptance to the proposal made by the CoC. The RP is expected to discharge his functions diligently,

honestly and ethically. He is also expected to file reports from time to time as per the requirements of the Insolvency and Bankruptcy Code, 2016 and the Regulations and guide the CoC as per the provisions of the statute and Regulations.

The application stands disposed of.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANAGI)
MEMBER (TECHNICAL)

09.06.2020
Ritu Sharma